

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3542
ANSWERED ON:15.12.2006
RECOMMENDATIONS OF TEJENDRA KHANNA COMMITTEE
Bhargav Shri Girdhari Lal;Singh Deo Smt. Sangeeta Kumari

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the main recommendations made by the Tejendra Khanna Committee;
- (b) the recommendations that have been accepted by the Government; and
- (c) the reasons for not accepting the remaining recommendation?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(c): The main recommendations of the Tejendra Khanna Committee deal with unauthorised constructions, misuse of premises, guidelines for Lal Dora and Extended Lal Dora area, setting up of enforcement machinery, role of the Delhi Development Authority (DDA), setting up of institutional arrangements etc.

Based on the recommendations contained in the Report, and after following the prescribed statutory procedure, amendments have been carried out in the Master Plan for Delhi 2001 with regard to provisions relating to mixed use and development control norms for residential plotted development vide Notifications dt. 7.9.06 & 22.9.06 respectively.

The Government has also set up three Committees to look into the issues relating to farm houses, Lal Dora areas and additions in DDA Flats/ group housing. The term of these committees is till 31st December, 2006.

Inter-departmental consultations have been undertaken in respect of the other recommendations.